O.I.H.

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 1361

TO BE ANSWERED ON MARCH 14, 2022

POLICY FOR EV CHARGING STATION

NO. 1361. SMT. CHHAYA VERMA:
CH. SUKHRAM SINGH YADAV:
SHRI RAM NATH THAKUR:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of the policy of DDA to provide land for CNG and Electric Vehicles (EV) charging stations in view of the poor level of pollution in Delhi;

(b) the details of the land allocated for installing CNG and EV charging stations in Delhi under the said policy during the last three years;

(c) the details of the applications received by DDA so far for the allocation of land for installation of CNG and EV charging stations, and the actions taken thereon; and

(d) whether DDA has been exercising a laxity in allotting land for installation of CNG and EV charging stations?

ANSWER

THE MINISTER OF STATE IN THE

MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) Para 12.13 of the Master Plan for Delhi-2021 (MPD-2021) has provisions for fuel stations, including CNG stations (https://dda.gov.in/sites/default/files/inline-files/Master_Plan_for_Delhi_2021_text_report.pdf). Regulations for setting up fuel stations (including CNG) on privately owned lands in National Capital Territory of Delhi are contained in Delhi Development Authority (DDA) Notification No. S.O 1244(E) dated 08.03.2019(https://egazette.nic.in/WriteReadData/2019/199511.pdf). Further, as per "Para 20.6.6 Parking" in the Transit Oriented Development (TOD) Policy notified by the Ministry of Housing and Urban Affairs (https://egazette.nic.in/WriteReadData/2021/228596.pdf), at least 20% of parking area shall be equipped with charging points for electric vehicles as per Unified Building Byelaws for Delhi 2016. There is no provision for allotment of land for EV charging stations in MPD-2021.

(b) Land for 6 CNG sites have been auctioned during the last 3 years. DDA has also accorded planning permission (NOC) in 28 cases for setting up CNG stations on privately owned land.

(c) 70 applications were received for allotment of CNG Stations. DDA has decided to allot CNG sites through open e-auction. This will ensure objectivity, transparency and fair play in the allotment of CNG sites.

(d) No Sir.

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